

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal no. 135 of 2013 &
IA No. 200 of 2013

Dated : 21st June, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

MIDC Marol Industries Association **...Appellant(s)**
Versus
Maharashtra Electricity Regulatory
Commission & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : **Mr. Anand K. Ganesan**
Ms. Swapna Seshadri

Counsel for Respondent (s) : **Mr. Buddy A. Ranganadhan for R-1**
Mr. Hasan Murtaza for R-2

ORDER

(IA No. 200 of 2013 – (For stay)

We have heard the Learned Counsel for the Appellant/Applicant.

It is pointed out that the impugned order dated 10.5.2013 in this Appeal has already been challenged in other batch of Appeals i.e. Appeal no. 107 of 2013 & batch which have been admitted. Accordingly, Admit this Appeal.

Mr. Buddy A. Ranganadhan, Learned Counsel takes notice on behalf of Respondent no.1 – 'State Commission'. Mr. Hasan Murtaza, Learned Counsel takes notice on behalf of Respondent no.2. Issue notice to all other Respondents. Registry is also directed to issue notice. Dasti service is permitted.

:2:

In the Applications for stay filed in Appeal no. 107 of 2013 & batch, we have granted stay. Accordingly, the same would apply to this Appeal also.

Post the matter for final hearing along with Appeal no. 107 of 2013 & batch on **05.08.2013**. In the meantime, pleadings be completed.

(Rakesh Nath)
Technical Member
rkt/mk

(Justice M. Karpaga Vinayagam)
Chairperson